

them better placement facilities. Women applicants are considered not only for vacancies especially notified for them but for all vacancies for which they are eligible.

Re-employment of Top Officials of Public Sector Undertakings

6792. SHRI VASANT SAIHE : Will the Minister of FINANCE be pleased to state :

(a) whether Government have reviewed the policy regarding re-employment of superannuated persons or grant of extension after superannuation in respect of top level officers in Public Sector Undertakings; and

(b) if so, the main features thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : (a) and (b) Government have decided that fresh appointment of superannuated persons to Top Posts in Public Enterprises should be done only in exceptional circumstances. This applies to extension of appointment beyond the age of superannuation also.

Non-Supply of raw materials by State Trading Corporation

6793. SHRI D. D. DESAI :
SHRI P. GANGADEB :
SHRI SHRIKISHAN MODI:

Will the Minister of COMMERCE be pleased to state :

(a) whether the woollen textiles and yarn industry has not been supplied with raw materials by the State Trading Corporation at competitive prices;

(b) if so, whether his Ministry feels that it can get the raw material itself from the overseas markets at much lower rates;

(c) whether any steps have been taken by his Ministry in this regard; and

(d) if so, the main features thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH):

(a) State Trading Corporation obtains offers from foreign suppliers against tenders received from Indian buyers.

Acceptance of the price offered is obtained from the Indian buyer before orders are placed by the State Trading Corporation with the foreign supplier. However, on account of rapid decline in prices of wool certain past contracts which were placed with the earlier concurrence of the users had run into difficulties which have largely been sorted out by the offer of suitable concessions by the State Trading Corporation to the Indian buyers.

(b) No, Sir.

(c) and (d) In the Import Policy for Registered exporters for 1975-76, it has been provided that in respect of raw wool, exporters will be given letters of authority to the full extent of their import replenishment; it has also been provided that in respect of items for which release orders are issued and the canalising agency is unable to supply the material within six months, the exporter will be free to ask for a letter of authority to make direct import.

Price payable to N.M.D.C. by M.M.T.C.

6794. SHRI PRABODH CHANDRA :
SHRI M. RAM GOPAL REDDY :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Minerals and Metal Trading Corporation has opposed revision of the price payable to the National Mineral Development Corporation; and

(b) if so, the reasons thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): (a) No, Sir.

(b) Does not arise.

Canalisation of Export of Mica through Mica Trading Corporation

6795. SHRI INDRAJIT GUPTA : Will the Minister of COMMERCE be pleased to state

(a) whether export of all the important varieties of Mica is going to be canalised shortly through the Mica Trading Corporation;